

[TO BE PUBLISHED IN PART II, SECTION 3, SUB-SECTION (i) OF THE GAZETTE OF INDIA, EXTRAORDINARY]

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

Notification
No. 22/2018-Customs (ADD)

New Delhi, the 18th April, 2018

G.S.R. (E)- Whereas in the matter of 'Glassware' (hereinafter referred to as the subject goods) falling under sub-heading 7013 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in and exported from People's Republic of China and Indonesia (hereinafter referred to as the subject countries), and imported into India, the designated authority in its final findings published in the Gazette of India, Extraordinary, Part I, Section 1, *vide* notification number 14/45/2016-DGAD, dated the 5th March, 2018, has come to the conclusion that—

- (a) The product under consideration has been exported to India from subject countries below their normal values except the subject goods produced by M/s Shandong Fulong Glass Technology Co.;
- (b) The domestic industry has suffered material injury; and
- (c) Material injury has been caused by the dumped imports of subject goods from the subject countries except the subject goods produced by M/s Shandong Fulong Glass Technology Co.;

And, whereas, the designated authority has recommended imposition of definitive anti-dumping duty on the imports of subject goods, originating in or exported from the subject countries and imported into India, in order to remove injury to the domestic industry;

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes definitive anti-dumping duty on the subject goods, the description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (4), exported from the country as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty as the difference between the amount indicated in column (8) and per unit landed value of the subject

goods, provided that the per unit landed value is less than the value indicated in column (8) and as per unit of measurement as specified in the corresponding entry in column (9), of the said Table, namely :-

Table

Sl. No	Sub-Heading	Description of Goods	Country of origin	Country of export	Producer	Exporter	Amount (in US dollar)	Unit
1	2	3	4	5	6	7	8	9
1	7013	All types of Soda-lime Glassware for Table, Kitchen, Toilet, Office or Indoor Decoration purposes	China PR	China PR	Anhui Xinmin Glass Co.	Anhui Xinmin Glass Co.	955.27	MT
2	7013	All types of Soda-lime Glassware for Table, Kitchen, Toilet, Office or Indoor Decoration purposes	China PR	China PR	Anhui Kangtai Glassware Technology Co.	Anhui Kangtai Glassware Technology Co.	955.27	MT
3	7013	All types of Soda-lime Glassware for Table, Kitchen, Toilet, Office or Indoor Decoration purposes	China PR	China PR	Shandong Fulong Glass Technology Co.	Shandong Fulong Glass Technology Co	Not Applicable	MT
4	7013	All types of Soda-lime Glassware for Table, Kitchen, Toilet, Office or Indoor	China PR	China PR	Shandong Fulong Glass Technology Co	Qingdao Gemmy Imp & Exp Co.	Not Applicable	MT

		Decoration purposes						
5	7013	All types of Soda-lime Glassware for Table, Kitchen, Toilet, Office or Indoor Decoration purposes	China PR	China PR	Anhui Deli Household Glass Co.	Anhui Deli Household Glass Co.	955.27	MT
6	7013	All types of Soda-lime Glassware for Table, Kitchen, Toilet, Office or Indoor Decoration purposes	China PR	China PR	Others	Others	955.27	MT
7	7013	All types of Soda-lime Glassware for Table, Kitchen, Toilet, Office or Indoor Decoration purposes	China PR	Any country other than those subject to Anti-dumping Duty	Any	Any	955.27	MT
8	7013	All types of Soda-lime Glassware for Table, Kitchen, Toilet, Office or Indoor Decoration purposes	Any country other than those subject to Anti-dumping Duty	China PR	Any	Any	955.27	MT
9	7013	All types of Soda-lime Glassware for Table, Kitchen, Toilet, Office or Indoor	Indonesia	Indonesia	Any	Any	955.27	MT

		Decoration purposes						
10	7013	All types of Soda-lime Glassware for Table, Kitchen, Toilet, Office or Indoor Decoration purposes	Indonesia	Any country other than those subject to Anti-dumping Duty	Any	Any	955.27	MT
11	7013	All types of Soda-lime Glassware for Table, Kitchen, Toilet, Office or Indoor Decoration purposes	Any country other than those subject to Anti-dumping Duty	Indonesia	Any	Any	955.27	MT

2. The anti-dumping duty imposed shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be payable in Indian currency.

Explanation. - For the purposes of this notification, -

- (i) Landed value of imports shall be the assessable value as determined by the Customs under the Customs Act, 1962 and includes all duties of customs except duties under sections 3, 3A, 8B, 9 and 9A of the Customs Tariff Act, 1975.
- (ii) Rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Act.

[F.No.354/76/2018-TRU]

(Mohit Tewari)
Under Secretary to the Government of India